

[श्री जनेश्वर मिश्र]

दिया गया था जिन्हें आज तक सरकार द्वारा लागू न किए जाने के कारण विवश होकर फार्मिस्टों को हड़ताल का मार्ग, जो कि उनके सामने अन्तिम उपाय के रूप में रह गया था, अपनाना पड़ा। 6 नवम्बर, 1978 से यह हड़ताल पर है। जनता को भारी कठिनाई हो रही है। उनकी मांगें सर्वथा उचित हैं, पर फिर भी सरकार के कान पर जूं नहीं रेंग रही है और आज तक इस दिशा में कोई ठोस कदम नहीं उठाया गया है जिससे हड़ताल समाप्त कराई जा सके।

मैं सरकार से चाहूंगा कि वह सदन के सामने इस स्थिति को स्पष्ट करते हुए वक्तव्य दे।

(iv) **REPORTED RESENTMENT AMONG THE WORKERS AND EMPLOYEES OVER THE INDUSTRIAL RELATIONS BILL.**

SHRI SAMAR MUKHERJEE (Howrah): Under Rule 377, I raise the following matter of urgent public importance in the House.

There is widespread resentment prevailing among the workers and employees throughout the country over the attempt of the Government to get enacted the Industrial Relations Bill which will endanger the basic rights of the working class and toiling people of this country.

To voice their protest against this anti-labour attitude of the Government, thousands of workers and employees from all parts of the country have come to Delhi to pass a resolution urging the Government to withdraw this draconian Industrial Relations Bill, in a convention arranged jointly by several trade union centres on 19th November, 1978 at New Delhi. They are also holding a procession

already at Boat Club today, just now. I would therefore request the Minister concerned to make a statement thereon announcing the withdrawal of the Bill. Sir, the resolution was passed by the delegates numbering more than 7,000 employees of trade unions, including the trade unions which are connected with the Janata Party. And in this Resolution passed unani- mously they say as follows:

"This Convention is firmly of the view that the Bill, if enacted, will be a death knell to democratic trade union movement in the country. It is also of the opinion that the basic frame-work of the Bill is such that any attempt to amend it will be an exercise in futility. The Convention, therefore, demands the withdrawal of the Bill and the enactment of a new legislation on the basis of consensus of the Central Trade Union organisations, which will guarantee the fundamental rights of all employees to form trade unions and to strike without any restriction, which alone will ensure collective bargaining."

Sir, the whole atmosphere is surged with a strong feeling and unanimously they have raised the demand that this Bill should be withdrawn. So, I request the Labour Minister to make a statement to this effect. The deputa- tion will meet the Speaker today at 2.30 P.M.

14.15 hrs.

BOLANI ORES LIMITED (ACQUI- SITION OF SHARES) AND MISCEL- LANEOUS PROVISIONS BILL

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Sir, I beg to move*:

"That the Bill to provide for the acquisition of shares of the Bolani

*Moved with the recommendation of the President.